

TRANSPORT DEPARTMENT

NOTIFICATION

Jaipur, July 10, 2019

In exercise of the powers conferred by section 4-E of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951) and in supersession of this department's notification number F.6(179)Pari/Tax/Hqrs/95/26A dated 11.10.2017, the State Government hereby prescribes the rate of surcharge on the tax payable under section 4 of the said Act for class of motor vehicles as specified in column number 2 of the table given below, at the rate specified against each in column number 3 thereof, namely:-

TABLE

S.No.	Description of Class of Motor Vehicles	Rate of Surcharge
1	2	3
1	Vehicles paying one time tax	12.5 % of the tax payable
2	Vehicles paying tax other than one time tax	6.25 % of the tax payable

[F.6(179)Pari/Tax/Hqrs/2019-20/5]

By Order of the Governor,


(Mahendra Kumar Khinchi)

Joint Secretary, Government

संयुक्त शासन सचिव (मु.)